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GOVERNMENT OF MANIPUR
SECRETARIAT: HOME DEPARTMENT

N O T I F I C A T I O N

Imphal, the 2nd November, 2026

No. H-6/24/2025-HD-HD: The Governor of Manipur is pleased to order the following amendment (2nd Amendment) to the Manipur Prison Manual, 2018 with effect from the date of publication in Official Gazette of Manipur:

In the Manipur Prison Manual, 2018, in Chapter I, under the heading 'Definitions', para No. (13) shall be substituted with the following, namely:-

"(13) Habitual offender

A person who during any continuous period of five years, has been convicted and sentenced to imprisonment on more than two occasions on account of any one or more of the offences committed on different occasions and not constituting parts of same transactions, such sentence not having been reversed in appeal or review:

Provided that in computing the continuous period of five years referred to above, any period spent in jail either under sentence of imprisonment or under detention shall not be taken into account.".

2. This issues with the approval of the State Cabinet in its decision taken on 12-10-2026.

By Orders and in the name of Governor,

N. ASHOK KUMAR,
Commissioner-cum-Secretary (Home),
Government of Manipur.

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Digitally signed by
NGANGBAM ROBEN SINGH
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